

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 7/RP/2012 in Petition No. 136/2010

Subject : Review of order dated 11.1.2012 passed in Petition No. 136/2010 for tariff period 2009-14 in respect of assets commissioned on 1.8.2009 under ATS of NLC-II expansion project in SR under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulation 103 of the CERC (Conduct of Business) Regulations, 1999.

Date of hearing : 23.10.2012

Coram : Dr. Pramod Deo, Chairperson
Shri V.S. Verma, Member
Shri Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Tamil Nadu Electricity Board & 15 others

Parties present : Shri S.S. Raju, PGCIL,
Mohd. Mohsin, PGCIL
Shri M.M. Mondal, PGCIL,
Shri Prashant Sharma, PGCIL
Shri S. Vallinayaham, Advocate for TANGEDCO
Shri S. Balaguru, TANGEDCO
Shri A. Ganesan, NLC
Shri R. Suresh, NLC
Shri N. Rathinasabapathy, NLC

Record of Proceeding

Learned Counsel for TANGEDCO sought a short adjournment due to some personal difficulty. The representative of the petitioner did not object to the respondent's request.

2. The commission directed to list the matter 22.11.2012.

By the order of the Commission,

sd/-
(T. Rout)
Joint Chief (Law)